

27.05.2020

Present: Sh. Jai Hind Patel, Ld. APP for CBI.

IO DSP Sh. Shyam Prakash.

Sh. Tanveer Ahmed Mir, Ld. counsel for applicant.

In view of the prevailing pandemic of COVID-19 as per the directions of Hon'ble High Court and Ld. District & Sessions judge, Rouse Avenue District Courts, the application of applicant is being heard through video conferencing using CISCO-WEBEX App from my own residence. The link has been sent by the Court Official deputed by Ld. District & Sessions Judge.

This is an application for de-freezing the account and FDRs of the applicant i.e. Ms. Wave Hospitality Pvt. Ltd.

Let a detailed report be filed by the IO indicating the amount held in the bank account and the FDRs respectively.

IO is also directed to indicate whether as per the investigation carried out so far, the money lying in the said account and FDRs can be considered as proceeds of crime or not.

List this matter on 03.06.2020.

Harjyot Singh Bhalla
Duty MM/CMM/RADC/New Delhi
27.05.2020